

RAJASTHAN HIGH COURT, JODHPUR
STANDING ORDER

No.19/S.O./2024

Date: 01.07.2024

In compliance of judgement dated 19.01.2024 passed by Hon'ble the Supreme Court in Criminal Appeal No.303 of 2024, Kusha Duruka Vs. The State of Odisha, following instructions are hereby issued regarding filing of application(s) for grant of bail:-

1. Instructions for learned counsel/parties:

The following informations shall mandatorily be mentioned in bail application(s):-

- (a) Details and copies of order(s) passed in earlier bail application(s) filed by the petitioner which have been already decided.
- (b) Detail(s) of any bail application(s) filed by the petitioner, which is/are pending either in any court, below the court in question, or higher court, and if none is pending then a clear statement to that effect has to be made.
- (c) Further, it must be mentioned at the top of the bail application in clear and visible term, that the application is either First or Second or Third bail application and so on.
- (d) These Instructions will also apply to the Suspension of Sentence (SOS) Applications.

2. Instructions for Registry:

The Registry of the Court must annex a report generated from the system about decided or pending bail application(s)/suspension of sentence (SOS) applications in the matter in question. This order shall also be followed in cases of private complaints, where no FIR is registered.

BY ORDER



REGISTRAR GENERAL

No. Gen/XV/28/2024/1089

Date : 01.07.2024

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2. Private Secretary to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
5. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same all amongst all the concerned of Judicial Side and ensure compliance the same.
7. The Addl. Solicitor General of India/ Asstt. Solicitor General of India, Rajasthan High Court, Jodhpur/Jaipur.
8. The Advocate General/ All Additional Advocate Generals, Rajasthan High Court, Jodhpur/Jaipur.
9. Chairman, Bar Council of Rajasthan, Jodhpur.
10. The President, Rajasthan High Court Advocates' Association/ Lawyers' Association, Jodhpur.
11. The President, Rajasthan High Court Bar Association, Jaipur.
12. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
13. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
14. All A.O.J./ Stamp Reporter/ Court Master, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
15. Notice Board.



REGISTRAR GENERAL